Murder of CRPF Constable in J and K

†2970. SHRI SALIM ANSARI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the action taken upon criminal case no. Nil/14, Section 302, IPC registered as an FIR in Kalinjar Police Station, Naraini, Janpad Banda, Uttar Pradesh regarding the murder of CRPF Constable Shri Abdul Majid on 30 January, 2014, who was posted in Janpad Kupwara (Jammu and Kashmir);

(b) whether it is a fact that no action has been taken against the culprits till date;

(c) if so, the reasons therefor; and

(d) if not, by when Government would apprise about the action taken against the culprits?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (d) On the basis of a complaint/statement made by the wife of Shri Abdul Majid, CRPF constable, the State Government of Uttar Pradesh has registered a case *vide* Case No. Nil-2014 dated 20.01.2014 at Police Station Kalinjar, Naraini, Janpad Banda, Uttar Pradesh and on the request of the kin of the deceased, the postmortem was again conducted and all the relevant documents/papers connected with the investigation of the case were forwarded to the District Magistrate Kupwara, Jammu and Kashmir for further processing and collating details into the case. Earlier, the State Government of Jammu and Kashmir, who have also investigated the case, has filed a case (FIR No. 08/2014 U/S 309 IPC), in Police Station Kupwara, Jammu and Kashmir, indicating that Shri Abdul Majid, No. 943323655 of 162 Bn. CRPF, Driver, Constable, Camp Zangli, Kupwara has used his service rifle (Carbine) on himself resulting serious injuries to him at 10.45 Hrs and was brought to Sub Division Hospital, Kupwara for treatment on 18.01.2014 and later succumbed to his injuries. During the course of investigation\ Injury Memo and other documents were prepared and legal formalities completed and the body handed over to the concerned unit for last rites. Viscera and other samples together with seized weapon of offence were forwarded to Forensic Science Laboratories, Sri Nagar/Jammu for expert and ballistic opinion. The CRPF has also conducted a departmental enquiry and concluded that Constable/Driver Shri Abdul Majid committed suicide by shooting himself with his service weapon and no CRPF personnel were found at fault for the incident hence no action was taken.

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†Original notice of the question was received in Hindi.